

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 62/MP/2026**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 6.1.2023 between the Petitioner, i.e., Adani Green Energy Twenty Six A Limited and Solar Energy Corporation of India Limited, seeking reliefs *qua* additional expenditure incurred due to occurrence of Change in Law event concerning 50 MW ISTS connected Solar PV power project linked with Solar Manufacturing Plant.

Petitioner : Adani Green Energy Twenty Six A Ltd. (AGETSAL)

Respondent : Solar Energy Corporation of India Limited & Ors.

Date of Hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poonam Verma Sengupta, Advocate, AGETSAL  
Ms. Gayatri Aryan, Advocate, AGETSAL  
Shri Palash Moolchandani, Advocate, AGETSAL  
Ms. Mandakini Ghosh, Advocate, SECI  
Shri Rahul Ranjan, Advocate, SECI  
Ms. Momai Dey, WRLDC  
Shri Gajendra Sinh Vasava, WRLDC

**Record of Proceedings**

At the outset, the learned counsel for the Respondent, SECI, submitted that the Commission has already reserved the Petition No. 202/MP/2023 & batch for order on 16.4.2026 on the issue whether the Working Group Report 2022 constitutes a Change in Law event. The learned counsel further submitted that insofar as the information submitted by the Petitioner in support of compensation claims was concerned, SECI has sought certain additional documents from the Petitioner.

2. The learned counsel for the Petitioner submitted that the present Petition seeks the Change in Law reliefs only on account of the Working Group Report, 2022. She submitted that the Petitioner has no additional submissions on this aspect other than those already advanced by the parties in Petition No. 202/MP/2023 & batch, and the matter may be reserved for order.

3. Considering the submissions made by the learned counsels of the parties, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

